

1	2	3
20. Nagaland		4.8
21. Sikkim		18.0
22. Tripura		17.5
23. A & N Islands		38.2
24. Arunachal Pradesh		10.0
25. Chandigarh		36.8
26. D & N Haveli	50.2	
27. Delhi		42.1
28. Goa		30.9
29. Daman & Diu		30.6
30. Lakshadweep		9.8
31. Mizoram		37.7
32. Pondicherry	63.2	
All India		42.7

[English]

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**Implementation of Burney Report on  
Wakf Properties in Delhi**

3326. SHRI A.K.A. ABDUL SAMAD:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the progress made in the implementation of the Burney Report on Wakf properties in Delhi; and

(b) the present status on the Wakf properties which were to be handed over by the DDA/LDO to the Delhi Wakf Board?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Orders in pursuance of the Burney Committee Report were issued in March, 1984 but these could not be implemented on account of stay order passed by the High Court. The matter is subjudice at present.

[Translation]

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**Incentives to Sugar Mills**

3327. SHRI HARSH VARDHAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: